

ITEM NO.1 COURT NO.2 SECTION XIV  
SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

IA 15-18/2009 in  
Petitions for Special Leave to Appeal (Civil) No(s).14096-14102/2008

K.K.GUPTA & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(for extension of time)

WITH  
IA NO.2 IN SLP(C) NO.14850/2008 & IA NO.3 IN SLP(C) NO.14884/2008  
(for extension of time)

Date: 25/05/2009 These Petitions were called on for hearing today.

CORAM :  
HON'BLE MR. JUSTICE MARKANDEY KATJU  
HON'BLE MR. JUSTICE DEEPAK VERMA  
[VACATION BENCH]

For Petitioner(s) Mrs.Rekha Palli,Adv.  
Mr. Atul Sharma, Adv.

For Petitioner(s) Mr. Manoj Sharma, Adv.for  
in SLP 14884/08 Mrs. Kanchan Kaur Dhodi, Adv.

For Respondent(s) Ms. Rachana Srivastava,Adv.  
Mr. Praveen Swarup, Adv.

Mr. Vivek B.Saharya, Adv.for  
M/s. Saharya & Co.

UPON hearing counsel the Court made the following  
ORDER

Heard learned counsel for the parties.

In the facts and circumstances of the case, three months' further time from today is granted to vacate the premises in dispute subject to furnishing usual undertaking in this Court within four weeks from today. It is made clear that if the petitioners do not vacate on the expiry of three months' time, they shall be evicted by police force.

The Interlocutory Applications are disposed of accordingly.  
(Parveen Kr. Chawla) (Indu Satiya)  
Court Master Court Master